

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **26th** day of **September**, 2019

Present :

Hon'ble Ms. Ajanta Dayalan, Member-A
Hon'ble Mr. Rakesh Sagar Jain, Member-J

Original Application No.330/00998/2019

Lalji S/o Ramdas, aged about 56 years, R/o Village and P.O. Deoria, District Basti, U.P.

.....Applicant.

By Advocate -Shri Bashist Tiwari

V E R S U S

1. Union of India, through the General Manager, North Eastern Railway, Gorakhpur.
2. Chief Workshop Manager, Mechanical Workshop, North Eastern Railway, Gorakhpur.
3. Workshop Personnel Officer/Mechanical, Mechanical Workshop, North Eastern Railway, Gorakhpur.

..... Respondents.

By Advocate : Shri P.K. Rai

O R D E R

By Hon'ble Ms. Ajanta Dayalan, Member-A :

Heard Shri Bashist Tiwari, counsel for the applicant and Shri P.K. Rai, counsel for the respondents.

2. Learned counsel for the applicant states that the applicant has moved an appeal/representation dated 13.08.2018 (Annexure-A-3) addressed to respondent No.2. He further states that he will be satisfied in case a direction is given to respondent No.2 to consider and decide the appeal/representation of the applicant dated 13.08.2018 (Annexure-A-3) in a time bound manner. Learned counsel for the respondents has no objection to this limited prayer of the applicant.

3. In view of the limited prayer made by the counsel for the applicant, we direct the respondent No.2 to consider and decide the appeal/representation of the applicant dated 13.08.2018 (Annexue-A-3), by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.

4. It is made clear that this order shall not be construed as any expression or opinion on the merits of the case.

5. In view of the above direction, the OA is disposed off. No costs.

Member-J

Member-A

RKM/